

Ms. D. Mohanty
K. M. Samal
K. Leena
CAT/11/11 ①

(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 535- 1995

S. S. Yadan..... Applicant(s)
Versus
Union of India..... Respondent(s)

Sr. No.	Date	Order with Signature	
1	18.9.95	<p>REGISTER</p> <p>B. Sar 13.9.95 Dy. Registrar</p> <p>Adjourned by one week.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>D.P.O. of No 5312 is filed.</p> <p>h 11.9.95</p>
2	28-9-95	<p>Put up this matter after vacation.</p> <p>MEMBER (ADMN.)</p>	<p>In this application of 19, the applicant has alleged the non receipt of salary for own payment of unpaid salary, statutory arrear bonus and differential DA.</p> <p>For Registration</p> <p>h 11.9.95</p>
3.	19.10.1995	<p>When the matter was called, none for the applicant is present.</p> <p>The relief claimed in this case is that the applicant should be paid unpaid salary, statutory arrear bonus and differential DA. The learned Senior Standing Counsel, Mr. Ashok Mishra submits that the applicant received his duty pay till May, 1993 regularly. For the Month of June, 1993 also the pay of the petitioner was drawn absent but he remained unauthorisedly, the salary drawn was refunded back. The Bill for pay</p>	<p>11.9.95</p> <p>Registration Defects removed For Registration Union S. D. 13.9.95</p> <p>h 11.9.95</p>

Registration
Defects removed
For Registration
Union
S. D. 13.9.95

(2)

Serial No. of Order	Date of Order	Order with Signature
		<p>for duty period of December, 1994 has been raised and the amount can be reimbursed to the applicant at any time. The adhoc bonus for the present year 1992-93 amounting to Rs.1497/- has been paid. One Shri S.P.Rao Mazdoor was authorised by the applicant to receive the said amount. The DA arrears for the period from 1.1.93 to 30.4.93 has already been paid. Proof of payment has also been kept with the Senior Standing Counsel.</p> <p>In view of this, and as the learned counsel for the applicant is not present and as the matter has already been listed two times for admission, I consider it appropriate to dispose of it. ^{As the reliefs claimed are met, the} application is dismissed disposed of. No costs.</p> <p>Later Shri D. Mohanty learned counsel for the applicant was present and was also heard in the matter.</p> <p><i>Amrit</i> Member (Admn.)</p> <p><i>B</i> <i>Amrit</i> 25/10/95 25-10-95</p> <p>Received the copy of the order of 25/10/95 along with O. A. 3. Shri G. C. A. 3 for Soc. C. 4. 4.</p>